



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 11TH DAY OF FEBRUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE SHIVASHANKAR AMARANNAVAR

**CRIMINAL PETITION NO. 16801 OF 2025 (439(Cr.PC) /
483(BNSS))**

BETWEEN:

1. HANUMANTHA
S/O DEVENDRAPPA
AGED ABOUT 24 YEARS
R/O #82, KONDAJJI VILLAGE
HARIHARA TALUK
DAVANAGERE-577 589
2. AJEETH
S/O BASAVARAJA
AGED ABOUT 24 YEARS
R/O A.K.COLONY, BETHUR ROAD
INDRANAGAR
DAVANAGERE-577 001
3. KIRANA
S/O CHANDRAMMA
AGED ABOUT 22 YEARS
R/O #22, INDRANAGAR
BETHUR ROAD, 2ND CROSS
DAVANAGERE-577 001

...PETITIONERS

(BY SMT. RAKSHA KEERTHANA, ADVOCATE FOR
SRI. KEMPARAJU, ADVOCATE)





AND:

STATE OF KARNATAKA
BY HARIHARA CIRCLE POLICE STATION
REP. BY ITS STATE PUBLIC PROSECUTOR
HIGH COURT COMPLEX
BENGALURU-560 001

...RESPONDENT

(BY SMT. WAHEEDA M.M, HCGP)

THIS CRL.P IS FILED UNDER SECTION 439 OF CR.P.C (FILED UNDER SECTION 483 OF BNSS) PRAYING TO RELEASE THE PETITIONERS ON REGULAR BAIL IN CR.NO.197/2025 OF THE RESPONDENT HARIHARA P.S. FOR THE ALLEGED OFFENCE PUNISHABLE UNDER SECTIONS 310(2),311 OF BNS PENDING ON THE FILE OF PRL.CIVIL JUDGE (JR.DN) AND J.M.F.C COURT HARIHARA.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE SHIVASHANKAR AMARANNAVAR

ORAL ORDER

This petition is filed by accused Nos.1, 3 and 5 under Section 483 of BNSS praying to grant bail in Crime No.197/2025 of Harihara Rural Police Station registered for offences punishable under Sections 310(2) and 311 of BNS.



2. Heard learned counsel for the petitioner and learned High Court Government Pleader for the respondent –State.

3. Learned counsel for the petitioner would contend that the investigation is over and charge sheet has been filed. The wound certificate indicates that the injured has sustained 05 injuries. Out of them only 01 injury is grievous in nature and other 04 injuries are simple in nature. There is recovery of Rs.10,000/-, mobile and bike from accused No.1, Rs.10,120/- mobile and bike from accused No.3 and Rs.10,000/-, mobile and bike from accused No.5. As the charge sheet is filed, petitioners are not required for further custodial interrogation. There are no criminal antecedents of petitioners. With this, she prayed to allow the petition.

4. *Per contra*, learned High Court Government Pleader for the respondent –State would contend that accused persons conspired to commit the robbery of persons who carry cash after completing their business.



The total amount robbed is Rs.67,000/-. Out of that Rs.30,000/- has been recovered. The sum of rupees Rs.10,000/- from accused No.1, Rs.10,120/- from accused No.3 and Rs.10,000/- from accused No.5 has been recovered. Bike and mobile were also recovered from accused Nos.1, 3 and 5. The offence alleged against petitioners is provided with sentence of imprisonment minimum for a period of 07 years which may extend to imprisonment for life. If petitioners are granted bail, there are chances of they again repeating similar offence. With this she prayed to reject the petition.

5. Having heard learned counsels, the Court has perused the charge sheet and other materials placed on record.

6. As per charge sheet, case of prosecution is that on 02.11.2025 accused persons at about 08.00 p.m. conspired to rob owners of bar and restaurant will be coming on bike with cash. At about 09.30 p.m. when C.W.1 was coming on his scooty keeping the cash in the



bag in the dickey of the scooty, accused Nos.3 and 4 followed him. When accused No.3 punched him with iron punch on his helmet. When C.W.1 proceeded further, accused No.3 intimated the same to the other accused. Accused Nos.5 and 6 came in front of C.W.1 on their bike. When C.W.1 fell down, accused persons assaulted him with iron punch, club and robbed the bag containing cash of Rs.67,000/- kept in the dickey of the scooty. There is a recovery of Rs.10,000/- from accused No.1, Rs.10,120/- from accused No.3 and Rs.10,000/- from accused No.5. The charge sheet materials show *prima facie* case against petitioners for offences alleged against them. Offences alleged against petitioners are provided with sentence of imprisonment for 7 years, which may extend upto imprisonment for life. If petitioners are granted bail, there are chances of them repeating the similar offence. This Court has rejected bail petition of accused No.6 by order dated 03.02.2026 passed in Criminal Petition No.17032/2025.



7. Considering the above aspects, petitioners have not made out any grounds for grant of bail. In the result, the petition is ***dismissed.***

Sd/-
(SHIVASHANKAR AMARANAVAR)
JUDGE

DSP
List No.: 1 Sl No.: 75